



**Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE**

Index & Agenda

Meeting No - NC/7/MEET/April/2022-23/2

Meeting Date – 12/05/2022

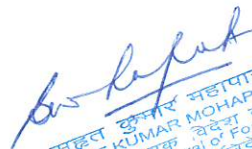
Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 2/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 12/05/2022, under the Chairmanship of Shri HARDEEP SINGH, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri Nand Lal, Consultant, DPIIT
- 4) Shri O.P. Sharma, Consultant, D/o C&PC
- 5) Shri S.K. Mohapatra, DDG
- 6) Smt. Geeta Verma, ASO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:


सुहृत् कुमार मोहापात्र
SUHRUT KUMAR MOHAPATRA
उप. महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
विभाग/Dep't. of India
भारत सरकार, नई दिल्ली
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Manual Cases

The Committee approved the minutes of Norms Committee -VII Meeting No. 2/87 dated 12.05.2022 since uploaded on DGFT website.

Case No. A-239 NC No.2/22-23 Dated:12.05.2022	M/s. Key Exports	HQ. F. No. 01/87/50/1124/AM19/DES-VII RLA F. No. 03/94/40/01001/AM19 AA No. 0310827208 Dated 21.02.2019	Deferred
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Sub: - Request for fixation of norms review in respect of Advance Authorization No. 0310827208 Dated 21.02.2019.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to C&PC for comments. Hence, the committee decided to defer the case.

Case No. A-240 NC No.2/22-23 Dated:12.05.2022	M/s. Crest Composites & Plastic Pvt. Ltd	HQ. F. No. 01/87/50/914/AM21/DES-VII RLA F. No. 08/24/40/00233/AM21 AA No. 0810148929 dated 29.10.2020	Approved
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Sub: - Request for fixation of norms in respect of Advance Authorization No. 0810148929 dated 29.10.2020

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-


सुहृत् कुमार मोहापात्र
SUHRUT KUMAR MOHAPATRA
उप महासंचालक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार, भारत सरकार, नई दिल्ली
Directorate General of Foreign Trade
वाणिज्य विभाग/दफ्तर, भारत सरकार
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Export Item	Quantity	Import Item	Quantity
UNSATURATED POLYESTER RER RESIN (Resin content 67%)	1 Kg	MONO PROPYLENE GLYCOL	0.139Kg
		DI ETHYLLENE GLYCOL	0.117Kg
		MP DIOL GLYCOL	0.066Kg
		PURIFIED ISOPHTHALI ACID	0.0236Kg
		PHTHALIC ANHYDRIDE	0.082Kg
		TEREPHTHAL ACID	0.046Kg
		MALEIC ANHYDRIDE	0.242Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-241 NC No.2/22-23 Dated:12.05.2022	M/s. Carclo Technical Plastics Pvt Ltd	HQ. F. No. 01/87/50/011/AM-22/DES- VII LOP No. 1/02/2010:PER :EOU:KR:CSEZ:1045 Dt. 09.07.202 upto 24.08.2025/Green Card No. 2030/CSEZ/20 Dt., 05.08.2020.	Deferred
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Sub: - Fixation of Scrap/wastage Norms (SION) regarding.

Decision:- The Committee considered the case as per Agenda and decided to call for following information and call for Personal Hearing with sample held in meeting No. 2/AM22-23 dated 12.05.2022.

Case No. A-242 NC No.2/22-23 Dated:12.05.2022	M/s. Golden Rolls Pvt. Ltd	HQ. F. No. 01/87/50/780/AM21/DES- VII RLA F. No. 33/24/40/03/AM21 AA No. 3310030706 Dated 10.07.2020	Deferred
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Sub:- Rectification of Input-Output Norms in respect of Advance License No. 3310030706 dated 10.07.2020.

Suhrut Kumar Mohapatra
सुहृत् कुमार मोहापात्रा
SUHRUT KUMAR MOHAPATRA
उप महाप्रदेशीय निर्यात व्यापार
Deputy Director General of Foreign Trade
विदेशी व्यापार निदेशक, भारत सरकार
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –3) for examination. Hence, the committee decided to D/L defer the case.

1. Specification/dimension of Aluminum Drum to manufacture from Aluminum Scrap.
2. **2. Certificates of Analysis** (COA) of Aluminum Scrap and calculation for the requirement of scrap for manufacture of Drums.
3. Calculation of requirement of raw materials (both imported and indigenous) for the manufacture of Rubber part of roller, giving its weight (does not require weight of rubber compound, as mentioned in *Advance Authorization*) for the export item, indicating wastage separately.

Case No. A-243 NC No.2/22-23 Dated:12.05.2022	M/s. Golden Rolls Pvt. Ltd	HQ. F. No. 01/87/50/892/AM21/DES-VII RLA F. No. 33/24/40/17/AM21 AA No. 3310030756 Dated 14.10.2020	Deferred
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Sub:- 4.7 application in respect of Advance License No. 33100308756 Dated 14.10.2020.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –3) for examination. Hence, the committee decided to D/L defer the case.

1. Specification/dimension of Aluminum Drum to manufacture from Aluminum Scrap.
2. **2. Certificates of Analysis** (COA) of Aluminum Scrap and calculation for the requirement of scrap for manufacture of Drums.
3. Calculation of requirement of raw materials (both imported and indigenous) for the manufacture of Rubber part of roller, giving its weight (does not require weight of rubber compound, as mentioned in *Advance Authorization*) for the export item, indicating wastage separately.

Case No. A-244 NC No.2/22-23 Dated:12.05.2022	M/s. Guarniflon India Pvt Ltd	HQ. F. No. 01/87/50/401/AM20/DES-VII RLA F. No. 03/94/40/551/AM20 AA No. 0310832228 dated 15.10.2019	Deferred
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Sub: - Request for Re-ratification of Norms in respect of Advance Authorisation No. 0310832228 dated 15.10.2019.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –1) for examination. Hence, the committee decided to D/L defer the case.

1. Signed attached copy of 4E indicating Import and Indigenous material.

Case No. A-245 NC No.2/22-23 Dated:12.05.2022	M/s. Bharti Rubber Overseas, CLA, New Delhi	HQ. F. No. 01/87/50/716/AM21/DES.VII RLA F. No. 05/23/40/21/AM21 AA No. 0510414169 dated 13.05.2020	Deferred
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Sub:- Fixation of norms in respect of Advance Authorisation No. 0510414169 dated 13.05.2020.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –1) for examination. Hence, the committee decided to D/L defer the case.

Case No. A-246 NC No.2/22-23 Dated:12.05.2022	M/s. Bharti Rubber Overseas, CLA, New Delhi	HQ. F. No. 01/87/50/246/AM19/DES.VII RLA F. No. 05/23/40/21/AM21 AA No. 0510407033 dated 0207.2018	Deferred	
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Sub:- Fixation of norms in respect of Advance Authorisation No. 0510407033 dated 0207.2018.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –1) for examination. Hence, the committee decided to D/L defer the case.



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Sub: - Request for fixation of norms in respect of Advance Authorization No. 0810148929 dated 29.10.2020

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
UNSATURATED POLYESTER RER RESIN (Resin content 67%)	1 Kg	MONO PROPYLENE GLYCOL	0.139Kg
		DI ETHYLENE GLYCOL	0.117Kg
		MP DIOL GLYCOL	0.066Kg
		PURIFIED ISOPHTHALI ACID	0.0236Kg
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RA may take consequential action as per Policy / Procedures.

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Sub:- Rectification of Input-Output Norms in respect of Advance License No. 3310030706 dated 10.07.2020.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –3) for examination. Hence, the committee decided to D/L defer the case.

1. Specification/dimension of Aluminum Drum to manufacture from Aluminum Scrap.
2. **2. Certificates of Analysis** (COA) of Aluminum Scrap and calculation for the requirement of scrap for manufacture of Drums.
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Sub:- 4.7 application in respect of Advance License No. 33100308756 Dated 14.10.2020.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –3) for examination. Hence, the committee decided to D/L defer the case.

1. Specification/dimension of Aluminum Drum to manufacture from Aluminum Scrap.
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Suhrut Kumar Mohapatra
सुहृत् कुमार मोहापात्र
SUHRUT KUMAR MOHAPATRA
 उपायुक्त निदेशक, विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of India
 भारत सरकार, नई दिल्ली
 Udyog Bhawan, New Delhi